

OFFICE ORDER

In view of the prevailing situation arising due to outbreak of Novel Coronavirus (COVID-19) and due to the Lockdown/Curfew imposed in the Pathankot District, the following directions are, hereby, issued to all concerned regarding **the procedure for e-Filing of Bail Applications / urgent matters** by Advocates during Lockdown/Curfew in the Pathankot Sessions Division :

Step 1 : Any Lawyer / Advocate can file Bail Application alongwith requisite affidavit and all documents relied upon by the applicant to Session's Court as well as Magisterial Courts through E-mail on dedicated official E-mail IDs by duly mentioning his enrollment number, mobile number and place of practice. The dedicated official E-mail IDs are as under:-

For Sessions Court : efilingsessionscourtpk@gmail.com

For Magisterial Courts : efilingcjsdptk@gmail.com

Filing Branch Officials : Sh. Sushant Walia – 8454447772

Sh. Paramjeet Singh - 6283499767

Step 2 : In addition to this, hard copy alongwith requisite Court fee may reach later either by hand or through post in the filing branch before final hearing of the matter. The applications so received through above-mentioned E-mail Ids shall be registered by filing branch officials.

Step 3 : Acknowledgement Slip, with specific mention of CNR Number and QR code shall be sent to sender's E-mail Id / Mobile Phone.

Step 4 : Reply of Public Prosecutor /Concerned Investigating officer may be obtained through official E-mail of District Attorney and copy of the same be supplied on E-mail ID of the applicant's Counsel.

Step 5 : For the purpose of next date and final order, the applicant/advocate can check through online portal of Ecourt services <https://districts.ecourts.gov.in/pathankot> or by Mobile App Ecourts Services which is available in Google Play Store as well as IOS by filling CNR number.

Step 6 : Arguments on Bail applications will be heard through Video Conferencing. The mode of Video conferencing shall be through VIDYO Mobile App (vcphhc.gov.in) or Webex applications. If these applications are not working at particular time or wherever there is less bandwidth at the lawyer's end, recourse be taken up for conducting the video conferencing through other software applications or video calling facilities such as Whatsapp, Google Duo etc.

Step 7 : System officer or System Assistant shall make prior proper arrangements for conducting successful video conferencing.

Step 8 : The Time of video conferencing will be fixed by concerned Judicial Officer which would be intimated to the concerned Advocate/lawyer and Public Prosecutor well in advance. The entire exercise of video conferencing will be coordinated by System officer/System Assistant. The mobile numbers of System officer and System Assistants are provided as under :-

- i. Sh. Amit Thakur, System Officer : - 8146241507.
- ii. Sh. Neeraj Sharma, System Assistant :- 9876919711.

Step 9 : Copy of interim/final order shall be uploaded in CIS System, from where requisite copies can be obtained.

Dated: 23.04.2020

-Sd/-
**District & Sessions Judge,
Pathankot.**

OFFICE OF THE DISTRICT & SESSIONS JUDGE, PATHANKOT.

Endst No. 1186 / Dated 23-04-2020

System Officer / System Assistant(s) / Filing Branch dealing official to note / comply. A copy of this order be upload on the officials website of this Sessions Division. A copy of this order be also displayed on the Notice Board of this Sessions Division. Copy forwarded for information and necessary action to :

1. All the Judicial Officers working in the Pathankot Sessions Division.
2. The District Attorney, Pathankot.
3. The President, District Bar Association, Pathankot.

(Signature)
**District & Sessions Judge,
Pathankot.**